

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 113
CP No. (IB)- 63/9/JPR/2022
Under Section 9 of IBC, 2016

In the matter of:

Graintech Foods (India) Pvt. Ltd. ... Operational Creditor

Versus

Rajasthan State Beverages Corporation Ltd. ... Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. MANOJ KUMAR DUBEY, TECHNICAL MEMBER**


Present Through Video Conferencing: -


For the Operational Creditor : Sagrika Joshi, Adv.

For the Corporate Debtor : Susshil Daga, Adv.

ORDER

Heard Ms. Sagrika Joshi, learned counsel appearing on behalf of the Petitioner/ Operational Creditor and Mr. Susshil Daga, learned counsel appearing on behalf of the Respondent/ Corporate Debtor. It is stated by the learned counsel for the Respondent that Respondent/ Corporate Debtor being a Govt. Department has not yet furnished the entire documents to prepare a reply. In absence of complete documents, reply could not be prepared. In this matter, learned counsel for the Respondent appeared on 18.10.2022 and sought time to file reply. However, reply has not been filed. In the interest of justice, a list opportunity is being given to file reply. Reply, if any, may be filed within 14 days, with an advance copy to the opposite counsel, failing which the right to file reply will be forfeited. List the matter on 11.07.2023.


(Manoj Kumar Dubey)
Technical Member


(Deep Chandra Joshi)
Judicial Member

May 24, 2023

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